

**LOK SABHA**  
**UNSTARRED QUESTION NO. 4028**  
**TO BE ANSWERED ON 27<sup>TH</sup> MARCH, 2017**

**ALLOCATION TO CRUDE OIL**

**4028. SHRI P. KARUNAKARAN:**

पेट्रोलियम और प्राकृतिक गैस मंत्री

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether high level meeting has been convened by petroleum secretary for allocation of crude oil for the year 2015-16;
- (b) if so, the details thereof and the decisions taken in the matter;
- (c) whether Oil and Natural Gas Corporation Limited has been directed not to sell crude oil to private refiners; and
- (d) if so, the details thereof and the reasons therefor?

**ANSWER**

पेट्रोलियम और प्राकृतिक गैस मंत्री (स्वतंत्र प्रभार)  
(श्री धर्मेंद्र प्रधान)

**MINISTER OF STATE (I/C) IN THE MINISTRY OF PETROLEUM AND NATURAL GAS**  
**(SHRI DHARMENDRA PRADHAN)**

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(a) & (b): For FY 2015-16, allocation of crude oil for Public Sector Oil Marketing Companies from Oil and Natural Gas Corporation Limited (ONGC) & Oil India Limited (OIL) was made by the Ministry of Petroleum & Natural Gas.

(c) & (d): Crude oil produced by ONGC from its nominated fields is being allocated to Oil PSU refiners by Ministry of Petroleum and Natural Gas. For NELP or Pre-NELP Blocks, sale of crude oil is as per the provisions of Production Sharing Contracts.

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